

THE
PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

2143

2144

HOUSE OF THE PEOPLE

Friday, 17th April, 1953

The House met at a Quarter Past Eight
of the Clock.

[Mr. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

FOREIGN SCHOLARSHIPS

*1378. **Dr. Ram Subhag Singh:** (a) Will the Minister of Education be pleased to state whether the Government of India award any foreign scholarships to students from Part 'C' States or the Andaman and Nicobar Islands?

(b) If so, how many scholarships were awarded during the financial year 1952-53?

(c) How many scholarships are proposed to be awarded in the financial year 1953-54?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) One.

(c) One.

Dr. Ram Subhag Singh: For what period would the scholarship which is proposed to be awarded in 1953-54 be tenable and what would be the monthly amount of the scholarship?

Shri K. D. Malaviya: Upto three years. The monthly amount is £30 per month in the U.K. and \$125 in U.S.A.

Dr. Ram Subhag Singh: May I know whether any maximum age-limit has been prescribed for the eligibility for these scholarships?

Shri K. D. Malaviya: Yes, Sir. I think it is 30 years.

Dr. Ram Subhag Singh: Do the Government determine the subject of study, or will it be open to any branch of knowledge?

73 PSD

Shri K. D. Malaviya: The subject of study is not narrowed down to any group of subjects.

Shri N. Somana: To which State has the scholarship for 1952-53 gone?

Shri K. D. Malaviya: To Delhi.

Shri Radha Raman: How many scholarships were awarded to Delhi residents?

Shri K. D. Malaviya: I said only one; that is the total.

Mr. Speaker: Before we proceed to the next question, I may point out, with reference to Question No. 1277, that the hon. member Mr. B. K. Das has authorised Mr. Samanta to put the question. It will come at the end.

FEDERAL FINANCIAL INTEGRATION

*1379. **Shri M. L. Dwivedi:** Will the Minister of Finance be pleased to state:

(a) the increase in Central Revenues from Part 'B' and Part 'C' States and Part 'A' merged areas only as a result of Federal Financial integration or otherwise since the time of integration or merger of States under the following heads:—

(i) Income-Tax, Super-Tax etc.;

(ii) Excise Duties;

(iii) Customs duties; and

(iv) Other heads; and

(b) what is the annual aid or assistance given by Centre to such areas for their development, progress, or any other scheme or project?

The Deputy Minister of Finance (Shri M. C. Shah): (a) I am afraid it is not possible to furnish the information because the accounts of revenue attributable to each State or Area are not kept separately.

(b) Presumably, the hon. Member refers to the aid or assistance given to Part A States in respect of areas